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for use of planting materials of advanced growth raised in polybags etc".

Scindia Steam Navigation Company

- *234. SHRI GURUDAS DAS GUPTA: Will the Minister of FINANCE be pleased to state:
- (a) how much money has been provided by the Shipping Credit and Investment Corporation of India for payment of debts by the Scindia Steam Navigation Company;
- (b) the manner in which the money is proposed to be recovered;
- (c) whether Government aie contemplating to hand over the Scindia Steam Navigation Company to ESSAR; and
 - (d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a)

and (b) The Shipping Development Fund Committee was abolished w.e.f. 3-4-1987 and its assets and liabilities were taken over by the Government of India. Scindia Steam Navigation Company was one of the companies financed by erstwhile SDFC. The Company was in default of its repayment obligations. The Shipping Credit and Investment Co. of India Ltd. (SCICI) as designated person, in exercise of powers under Chapter-Ill of the Shipping Development Fund Committee (Abolition) Act, 1986, has appointed a Receiver and has also reconstituted the Board of this Company. Govt, have advanced to Scindia Steam Navigation Co. since take over of assets and liabilities of erstwhile SDFC till 30th April, 1988 a sum of approximately

Rs. 27.9 crores as loan for meeting various payments of an urgent nature such as guarantee obligations, insurance premia, port charges, bunkers for stranded vessels, unloading of vessels, payment of wages to crew, etc. These advances have been secured by obtaining a mortgage on the immovable properties of the company.

(c) and (d) Various alternatives have been explored regarding the future of Scindia Steam Navigation Company. Im this behalf, certain private sector companies including ESSAR also had expressed their interest in taking over the Company.

Strength of Indian Forest Service Personnel

- *235. DR. MOHD. HASHIM KIDWAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) what was the total strength of Indian Forest Service personnel in the country as on 31st March, 1988, Statewise;
- (b) whether the strength of the Indian Forest Service personnel is sufficient to meet the requirements of the Department of Forests; and
- (c) if not, what steps have bee $_n$ taken or are proposed to be taken by Govern ment to augment the strength?

THE MINISTER OF STATE OF THE MINISTRY. OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI); (a) A statement i_s placed °n the Table of the Sabha (*See* below).

- (b) The strength is sufficient to meet tte requirements.
 - (c) Does not airse.

Statement

SI. No.	Name of the Cadre		Authorised cadre strength	Officers in position
1	Andhra Pradesh		129	112
2	Assam-Meghalaya		107	67
3	Bihar		152	127
4	Gujarat		96	76
5	Haryana		39	36
6	Himachal Pradesh		111	101
7	Jammu & Kashmir		62	48
8	Karnataka		129	108
9	Kerala		86	66
10	Madhya Pradesh		389	315
11	Maharashtra		176	135
12	Manipur-Tripura		61	48
13	Nagaland		26	18
14	Orissa		125	97
15	Punjab		35	31
16	Rajasthan		99	69
17	Sikkim		35	23
18	Tamil Nadu		111	105
19	*Union Territories		110	70
20	Uttar Pradesh		194	181
21	West Bengal		91	80
		TOTAL	2363	1913

*The States of Arunachal Pradesh, Mizoram, Goa and the Union Territories of Andaman & Nicobar Islands and Dadra and Nagar Haveli participate in the Union Territories Cadre at present.

Committee an drug trafficking

*236. SHRI VIRENDRA VERMA: Will the Minister of FINANCE be pieased' to state:

- (a) whether a high-powered committee was set up by Government to go into the question of drug trafficking in the country;
- (b) wheher the Committee lias submitted its report to Government; and

(c) if so, what are the findings of the Committee and what action has been taken/is *proposed* to be taken by Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) to (c) A Cabinet Sub-bommittee, under tha Chairmanship! of tte Home Minister, has been cibstututed to